

President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Capital Outlay on Scheme of Government Trading'."

DEMAND NO. LV—LOANS AND ADVANCES BY THE GOVERNMENT

"That a sum not exceeding Rs. 18,49,43,900 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Loans and Advances by the Government'."

13.25 hrs.

KERALA APPROPRIATION
(No. 2) BILL* 1966

The Minister of State in the Ministry of Finance (Shri Bhagat): On behalf of Shri Sachindra Chaudhuri, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1966-67.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1966-67."

The motion was adopted.

Shri Bhagat: I introduce† the Bill. I beg to move:†

"That the Bill to authorise payment and appropriation of certain

sums from and out of the Consolidated Fund of the State of Kerala for the services of the Financial year 1966-67, be taken into consideration."

Mr. Deputy Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of the Financial year 1966-67, be taken into consideration".

The motion was adopted.

Mr. Deputy-Speaker: Now, we shall take up clause by clause consideration. The question is:

"That clauses 1 to 3, the Schedule, Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, Enacting Formula and the Title were added to the Bill.

Shri Bhagat: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

13.27 hrs.

PRODUCE CESS BILL

Mr. Deputy-Speaker: Now we shall take up Produce Cess Bill.

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): I beg to move:‡

"That the Bill to provide for the imposition of cess on certain produce for the improvement and development of the methods of cultivation and marketing of such produce and for matters connected therewith, be taken into consideration."

*Published in Gazette of India Extraordinary Part II, section 2, dated the 11-5-1966.

†Introduced/moved with the recommendation of the President.

‡Moved with the recommendation of the President.